

advisory capacity and further that the SMC of an aided minority school constituted under Section 21 will not be required to prepare the School Development Plan under Section 22 of the Act.

Bordia Committee for harmonizing SSA and RTE

1418. SHRI B.S. GNANADESIKAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Bordia Committee set by Government to harmonize the Sarva Shiksha Abhiyan (SSA) and the Right to Education Act has suggested Government to increase the Central share;

(b) if so, the details thereof;

(c) whether Government will propose to increase the Central share under SSA and RTE Act from the present level;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Yes, Sir. The Bordia Committee has recommended a revision in the sharing pattern between the Central and State Governments for implementation of the provisions of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 through the Sarva Shiksha Abhiyan (SSA) programme.

(c) to (e) The Government is considering a revised fund sharing pattern between the Central and State Governments for implementation of the revised RTE-SSA programme.

Fake mark-sheets

1419. SHRI SANJAY RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has received any report recently on the investigation made by CBI on fake mark-sheets, particularly in Maharashtra;

(b) if so, the details in this regard and Government's response thereto;